

(15)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

C.P. NO. 104/1998  
in  
O.A. NO. 520/1997

New Delhi this the 23rd day of July, 1998.

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN

HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

Dheer Singh S/O Girwar Singh,  
R/O Flat No. 55, Delhi Administration  
Flats, Karkardooma,  
Delhi-110092.

... Applicant

( By Shri B. S. Mainee, Advocate )

-Versus-

1. Shri P. V. Jaikrishnan,  
Chief Secretary,  
Govt. of NCT of Delhi,  
5, Shamnath Marg,  
Delhi.
2. Shri Sanat Kaul,  
Secretary P.W.D.,  
Govt. of NCT of Delhi,  
Vikas Bhawan,  
New Delhi.
3. Shri Ram Kishan,  
Executive Engineer, P.W.D.,  
Govt. of NCT of Delhi,  
District Court, Shahdara,  
Karkardooma,  
Delhi.

... Respondents

( By Shri R. Pandita, Advocate )

O R D E R (ORAL)

*Ym*

Shri Justice K. M. Agarwal :

Compliance report has been filed and the learned counsel for the applicant admits that compliance has been made. Under these circumstances, these contempt proceedings have become infructuous. They be dropped. Rule nisi if any shall stand discharged.

*KM*  
( K. M. Agarwal )  
Chairman

*RKAOJA*  
( R. K. Ahooja )  
Member (A)

/as/